

Urdu version which uses the words "Hind Yani Bharat";

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to bring uniformity in the translated versions of the Constitution of India?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Yes, Sir. The Urdu version of the Constitution of India was prepared by the Official Language (Legislative) Commission with the help of experts in law and Urdu language and in consultation with the Government of Jammu & Kashmir, whose Official language is Urdu.

(c) There is no proposal at present before the Government for amending the Urdu version of the Constitution of India.

Economy in Defence Expenditure

5154. SHRI BHAGEY GOBARDHAN: Will the Minister of DEFENCE be pleased to state:

(a) the means available and adopted by the Government to effect economy in defence expenditure;

(b) the steps taken to reduce cost overruns in development and modernisation projects;

(c) the amount of store losses registered during the preceding three years; and

(d) the average losses of the total yearly allocation during the last three years, year-wise?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) A number of measures have been initiated/proposed to effect economy in defence expenditure and optimise the available resources. These include, inter-alia, effective inventory management, optimum utilisation of transport, effective personnel management, reduction in consumption of FOL (Fuel, Oil & Lubricants), review of scale and duration of all exercises/practice camps, repair and overhaul of certain vehicles through trade, introduction of fuel efficient vehicles, introduction of simulators for training, strict check on expenditure on stores, initiating measures for enhancement of the life of weapons and equipment etc.

(b) Defence Projects are regularly monitored at various levels for appropriate managerial interventions, depending on the circumstances of each case. For large projects, involving time and cost overruns, a Special inter-Ministerial Review Committee has been constituted by the Government.

(c) and (d). Against the annual allocation, the losses of stores have been nominal.

Plans to Improve Traffic and Transportation System In Delhi

5155. SHRI VIJAY NAVAL PATIL:
SHRI RAM LAKHAN SINGH
YADAV:
SHRI MOHAN RAWLE:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Roads will now take no more buses' appearing in 'The Hindustan Times' dated July 29, 1991;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken or proposed to be taken by the Government to formulate comprehensive plans to improve traffic and transportation system in Delhi to ensure smooth traffic on the roads?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) and (c). The Delhi Administration had engaged M/s. RITES to take up a techno-economic feasibility study for the introduction of Mass Rapid Transit System for Delhi. The Report of M/s. RITES was submitted to the Delhi Administration. The Govt. of India, in consultation with the Delhi Administration, have constituted a Steering Committee under the Chairmanship of Chief Secretary, Delhi Administration to go into various aspects of the Mass Rapid Transit System. Further, a High-powered Committee under the Chairmanship of Lt. Governor of Delhi has been constituted and charged with the responsibility of going into the various aspects of Mass Rapid Transit System and also for the setting up of a single transport authority to cover all aspects of transportation, including operation, maintenance and regulation.

The Delhi Traffic Police have also taken a number of steps like introduction of new traffic circulation patterns to ease traffic congestion, one-way roads, introduction of computerised area traffic control system, etc. to improve traffic and transportation system in Delhi.

[Translation]

Financial Assistance to Rajasthan by NABARD

5156. SHRI DAU DAYAL JOSHI: Will the Minister of FINANCE be pleased to state:

(a) the amount of financial assistance provided to Rajasthan by National Bank for Agriculture and Rural Development (NABARD) during the last three years; year-wise; and

(b) the rate of interest charged thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) (i) The details refinance provided by the National Bank for Agricultural and Rural Development (NABARD) for agriculture and allied activities under schematic lending in Rajasthan during the last three years, purpose-wise is indicated in the attached Statement-I.

(ii) The amount of short-term (ST), medium-term (MT) and long-term (LT) credit limits sanctioned (non-schematic lending) by NABARD to cooperative banks, regional rural banks (RRBs) and the State Government in Rajasthan during the years 1988-89 to 1990-91 is furnished in the attached Statement -II.

(b) The rates of interest applicable on refinance to banks and bank loans to beneficiaries are furnished in the attached Statement-III.